

National Company Law Tribunal

Allahabad Bench

CP NO. 66/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE COMPANY: *Shri Pavan Singh Khirwar Vs. Mrs. Purnima Giri Packing Pvt. Ltd*

SECTION OF THE COMPANIES ACT: U/S

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|--------------|--------------------|-----------------------|---------------------|
| <u>1.</u> | Monica Nanda | PCS | Petitioner | <i>Monica Nanda</i> |
| <u>2.</u> | Rafat Aquil | PCS | Petitioner | <i>Rafat Aquil</i> |

CP No. 66/ALD/2017

Ms. Monica Nanda along with Rafat Aquil, PCS for the petitioner company. None for the respondent. It is informed that the petitioner has earlier sent intimation to all the Respondent about filing of the present petition before this Tribunal by Speed Post and annexed proof of service thereof.

The learned PCS appearing for the petitioner pressed for interim relief to be granted. The Registry submits its scrutiny report in respect of the present petition. The same is found to be in order.

The Registry is directed to issue a fresh notice to all the respondents to file their reply.

Meanwhile, keeping in view of the urgency and sensitivity of the matter. The respondents are directed to maintain status quo as of today and not to create a 3rd party interest over the immovable property and on fixed assets of the respondent company until further order.

The matter be listed on 11th September, 2017.

Date: 18.08.2017

Shri H.P. Chaturvedi (Judicial)